

**Answer 1** Yes the measures currently prescribed to ensure transparency in the tariff orders made by TSPs are adequate but its effective implementation is required.

**Answer 2** Yes.

**Answer 3** The examples in Para 3.12 can be considered as features of a promotional offer. Yes there should be a restriction on these offers.

**Answer 4** The relevant product market may be considered as the relevant market in telecom services.

**Answer 5** To define dominance in the relevant market, The Competition Act, 2002 may be considered.

**Answer 6** SMP can be assessed in each relevant market by the market share of enterprise and share in the services provided. (IUC Regulations 2003)

**Answer 7** The following methods are sufficient to assess predatory pricing by a service provider in the relevant market -

- a) delineation of relevant market;
- b) assessment of dominant position/significant market power (SMP) in the relevant market;  
and
- c) evaluation of whether the dominant enterprise is resorting to pricing below Average Variable Cost (AVC) with the intention of driving out competitors from the market.

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